

LOK SABHA

Tuesday, December 21, 1971 | Agrahayana 30, 1893
(Saka)

The Lok Sabha met at Ten of the Clock.

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER MOTOR VEHICLES ACT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : I beg to lay on the Table a copy of Notification No. 67/71/F.No. 34-13/70-TR (Hindi and English versions) published in Andaman and Nicobar Gazette dated the 12th May, 1971, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) of section 133 of the Vehicles Act, 1939. [Placed in Library. See No. LT—1320/71]

SECOND INTERIM REPORT OF THIRD PAY COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table a copy of the Second Interim Report (Hindi version) of the Third Pay Commission. [Placed in Library. See No. LT—1321/71].

REVIEW OF ANNUAL REPORT OF BHARAT ALUMINIUM Co.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section. (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the Working of the Bharat Aluminium Com-

pany Limited. New Delhi, for the year 1970-71.

- (2) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1322/71].

ANNUAL REPORT OF PRESS COUNCIL OF INDIA AND A STATEMENT RE-MYSORE GOVT. NOTIFICATION.

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi version) of the Press Council of India for the year 1970, under section 18 of the Press Council Act, 1965. [Placed in Library. See No. LT—1323/71]
- (2) A statement (Hindi and English versions) explaining the reasons for not laying on the Table the Hindi version of the Mysore Government Notification No. G. S. R. 72 published in Mysore Gazette dated the 10th March, 1971. [Placed in Library. See No. LT—1324/71].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, TEXTILES CONTROL AUDIT. ORDER, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—
 - (i) The Export of Frozen Lobster Tails (Inspection) Rules, 1971

[Shri A. C. George]

- published in Notification No. S. O. 5369 in Gazette of India dated the 7th December, 1971.
- (ii) The Export of Jute Products (Quality Control and Inspection) Amendment Rules, 1971 published in Notification No. S. O. 5372 in Gazette of India dated the 8th December, 1971. [Placed in Library. See No. LT—1325/71].
- (2) A copy of the Textiles (Production by Knitting, Embroidery, Lace making and Printing Machines) Control Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 3166 in Gazette of India dated the 28th August, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1326/71].
- (3) (i) A copy of the Mysore Silkworm Seed and Cocoon (Regulation of Production, Supply and Distribution) (Amendment) Rules, 1971, published in Notification No. G. S. R. 201 in Mysore Gazette dated the 1st July, 1971, under sub-section (3) of section 18 of the Mysore Silkworm Seed and Cocoon (Regulation of Production, Supply and Distribution) Act, 1959, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore.
- (ii) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—1327/71].

WEST BENGAL EMPLOYEES, PAYMENT OF COMPULSORY GRATUITY RULES

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table a copy of the West Bengal Employees' Payment of Compulsory Gratuity Rules, 1971, published in Notification No. 3957-L.R./E.L./IIR-1/17 in Calcutta Gazette dated the 10th September, 1971, under sub-section (2) of section 11 of the West Bengal Employees' Payment of Compulsory Gratuity Ordinance, 1971 read with clause (c) of the Proclamation dated the 19th March,

1970 issued by the President in relation to the State of West Bengal. [Placed in Library. See No. LT—1328/71].

ACCOUNTS OF I. I. T. KANPUR

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. D. P. YADAVA) : I beg to lay on the Table a copy of the Certified Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur for the year 1969-70 along with Audit Report thereon under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See. No. LT—1329/71].

10.03 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 20th December, 1971, agreed without any amendment to the Commissions of Inquiry (Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 29th November, 1971.”

PUBLIC ACCOUNTS COMMITTEE

TWENTY-NINTH REPORT

श्री मागवत झा आजाब (भागलपुर) : अध्यक्ष महोदय, मैं 1969-70 के बिनियोग लेखे (सिविल), (डाक-तार), (रेलवे) और (रक्षा सेवाएं) में दशायि गये स्वीकृत अनुदानों तथा प्रसारित बिनियोगों से अधिक व्यय के बारे में और लोक लेखा समिति (श्री श्री लोक सभा) के 123वें प्रतिवेदन में अंतर्दिष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही के बारे में लोक लेखा समिति का 29वां प्रतिवेदन प्रस्तुत करता हूँ।